

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 311 OF 2016 &
IA NOS. 640 AND 641 OF 2016**

Dated: 10th April, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

M/s Rimjhim Ispat Ltd.

...Appellant(s)

Vs.

Uttar Pradesh Electricity Regulatory Commission & Ors

...Respondent(s)

Counsel for the Appellant(s)

:

Mr. Desh Deepak Chopra

Counsel for the Respondent(s)

:

Mr. C. K. Rai
Mr. Umesh Prasad for R.1

Mr. Pradeep Misra
Mr. Suraj Singh for R.2

ORDER

Learned counsel for respondent No.2 seeks two weeks more time to file reply. As a last chance, time is granted and learned counsel for respondent No.2 may file reply on or before 24.04.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 08.05.2017 after serving copy on the other side.

List the matter on **09.05.2017**.

(I. J. Kapoor)
Technical Member
ts/kt

(Justice Ranjana P. Desai)
Chairperson